



COLLECTION

OF

MEGHALAYA ACTS

AND ORDINANCES

FOR THE YEAR 1985

LIST OF MEGHALAYA, ACTS AND ORDINANCE, 1985 ACTS.

| Serial No. | Short title | Pages. |
|-------------------|---|---------------|
| 1. | The Meghalaya Appropriation (No.1) Act, 1985. | 1-8 |
| 2. | The Meghalaya Appropriation (Vote-On-Account) Act, 1985. | 9-19 |
| 3. | The Meghalaya Electricity Duty (Amendment) Act, 1985. | 20 |
| 4. | The Meghalaya Requisition and Control of Vehicles (Amendment) Act, 1985. | 21-22 |
| 5. | The Meghalaya Municipal (Amendment) Act, 1985. | 23 |
| 6. | The Meghalaya Appropriation (No. II) Act, 1985. | 24-33 |
| 7. | The Meghalaya (Minister's Salaries Allowances) (Amendment) Act, 1985. | 34 |
| 8. | The Legislative Assembly of Meghalaya (Speaker & Deputy Speaker Salaries and Allowances) (Amendment) Act, 1985. | 35 |
| 9. | The Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowance.) (Amendment) Act, 1985. | 36 |
| 10. | The Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) (Amendment) Act, 1985. | 37 |
| 11. | The Legislative Assembly of Meghalaya (Members Salaries and allowances, (Amendment) Act, 1985. | 38-39 |
| 12. | The Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 1985. | 40 |
| 13. | The Meghalaya Finance (Sales Tax) (Amendment) Act, 1985. | 41-42 |
| 14. | The Meghalaya Sales Tax (Amendment) Act, 1985. | 43-48 |

ORDINANCES - 1985

| Serial No. | Short title | Pages. |
|-------------------|--|---------------|
| 1 | The Contingency Fund of Meghalaya (Amendment) Ordinance, 1985. | 49 |
| 2 | The Contingency Fund of Meghalaya (Amendment) Ordinance, 1985 (Ordinance 2 of 1984). | 50 |

MEGHALAYA ACT 1 OF 1985

THE MEGHALAYA APPROPRIATION (No. 1) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 28th March, 1985]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 28th March, 1985)

An

Act

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1984-85.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

- | | |
|--|--|
| Short title. | 1. This Act may be called the Meghalaya Appropriation (No. 1) Act, 1985. |
| Withdrawal of Rs.14, 28, 99,333 from and out of the Consolidated Fund of Meghalaya for the financial year 1984-85. | 2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of fourteen crore, twenty-eight lakhs, ninety-nine thousand, three hundred and thirty three rupees towards defraying the several charges which will come in course of payment during the financial year 1984-85 in respect of the services specified in column (2) of the Schedule. |
| Appropriation. | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. |

SCHEDULE

(See Sections 2 and 3)

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | | | | | | | | | | |
|---------------------|---|---------------------------|--------------------------------|----------|-------------|---|---------------------------|-----------|----------|-----------|--|-----|-----|-----|
| | | Voted by the Assembly | Charged on the Consolidated | Total | | | | | | | | | | |
| | | Rs. | Rs. | Rs. | | | | | | | | | | |
| 1 | 211 - Parliament/State/Union Territory Legislature-B-State Legislatures. | Revenue | 5,57,500 | ... | 5,57,500 | | | | | | | | | |
| 2 | 212 - Governor | Revenue | ... | 6,40,000 | 6,40,000 | | | | | | | | | |
| 3 | 213 - Council of Ministers | Revenue | 1,63,000 | ... | 1,63,000 | | | | | | | | | |
| 6 | { 229 - Land Revenue 288 - Social Security and Welfare-B-II- Relief and Rehabilitation of Displaced Persons. 289 - Relief on account of Natural Calamities. 295 - Other Social and Community Services. 304 - Other General Economic Services-III- Land Ceilings. | Revenue | 3,37,04,919 | ... | 3,37,04,919 | | | | | | | | | |
| | | | | | | 688 - Loans for Social Security and Welfare- III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes. | Capital | ... | ... | ... | | | | |
| | | | | | | | | | | | 695 - Loans for Other Services and Community Services. | ... | ... | ... |
| | | | | | | | | | | | | | | |
| | | | | | | 8 | 239 - State Excise | Revenue | 2,56,000 | ... | 2,56,000 | | | |
| 9 | 240 - Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services. | Revenue | 5,75,843 | ... | 5,75,843 | | | | | | | | | |
| 10 | { 241 - Taxes on Vehicles 265 - Other Administrative Services-II- Motor Garages, etc. | Revenue | 17,70,876 | ... | 17,70,876 | | | | | | | | | |
| | | | | | | 388 - Roads and Water Transport Services. | Capital | ... | ... | ... | | | | |
| | | | | | | | | | | | 538 - Capital Outlay on Road and Water Transport Services, etc. | ... | ... | ... |
| 11 | { 245 - Other Taxes and Duties on Commodities and Services-II- Inspectorate of Electricity. 331 - Water and Power Development Services-B-Power Development. | Revenue | ... | ... | ... | | | | | | | | | |
| | | | | | | 734 - Loans for Power Projects. | Capital | 46,00,000 | ... | 46,00,000 | | | | |
| | | | | | | | | | | | | | | |

SCHEDULE- *contd.*

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | | |
|---------------------|--|---------------------------|--------------------------------|----------|-------------|-----|
| | | Voted by the Assembly | Charged on the Consolidated | Total | | |
| | | Rs. | Rs. | Rs. | | |
| 251 | - Public Services Commission | Revenue | ... | 1,50,000 | 1,50,000 | |
| 13 | { 252 - Secretariat-General Services-I-Civil Departments. 276 - Secretariat-Social and Community Services-I-Civil Departments. 296 - Secretariat-Economic Services-I-Civil Departments. | } Revenue | 42,94,383 | ... | 42,94,383 | |
| | | | 9,93,420 | ... | 9,93,420 | |
| | | | 1,34,64,510 | 44,690 | 1,35,09,200 | |
| 14 | 253 - District Administration ... | Revenue | 9,93,420 | ... | 9,93,420 | |
| 16 | { 255 - Police 260 - Fire Protection and Control 283 - Housing-C-Government Residential Buildings. 459 - Capital Outlay on Public Works (Police). 483 - Capital Outlay on Housing (Police). | } Revenue | 1,34,64,510 | 44,690 | 1,35,09,200 | |
| | | | ... | ... | ... | |
| | | } Capital | ... | ... | ... | |
| | | | ... | ... | ... | |
| 17 | Jails | Revenue | 2,95,000 | ... | 2,95,000 | |
| 18 | 258 - Stationery and Printing | Revenue | 14,12,418 | ... | 14,12,418 | |
| 19 | { 252 - Secretariat-General-Services-II-Public Works Department-Secretariat. 259 - Public Works 277 - Education 283 - Housing-II-C-Government Residential Buildings (I/C.P.W.D.). | } Revenue | 16,10,000 | ... | 16,10,000 | |
| | | | } Capital | ... | ... | ... |
| | | | | ... | ... | ... |
| | | | | ... | ... | ... |
| | ... | ... | | ... | | |

SCHEDULE- contd..

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|---------------------|---|---------------------------|--------------------------------|-------|-------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 483 | - Health Sanitation and Water, Supply- A-Public Health. | | | | |
| | - Capital Outlay on Housing –A- Government Residential Buildings (in- charge, Public Works Department). | | | | |
| | 510 - Capital Outlay on Animal Husbandry. | | | | |
| | 511 - Capital Outlay on Dairy Development. | | | | |
| 20 | 265 - Other Administrative Services-I-Civil Defence and Home Guards. | Revenue | 30,44,550 | ... | 30,44,550 |
| | 265 - Other Administrative Services-III- Gazetteers and Statistical Memoirs. | | | | |
| 21 | 268 - Miscellaneous General Services- Pensions and Awards in consideration of distinguished Services. | Revenue | 1,50,81,000 | ... | 1,50,81,000 |
| | 277 - Education | | | | |
| | 278 - Art and Culture | | | | |
| | 279 - Scientific Services and Research. | | | | |
| | 677 - Loans for Education, Art and Culture. | Capital | ... | ... | ... |
| 22 | 265 - Other Administrative Services-IV- Census, Vital Statistics, Guest Houses, etc. | Revenue | 18,68,000 | ... | 18,68,000 |
| | 283 - Housing –II-C-Government Residential Buildings (G.A.D.). | | | | |
| 24 | 266 - Pension and other Retirement Benefits. | Revenue | 2,09,260 | ... | 2,09,260 |

SCHEDULE- contd..

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|---------------------|--|---------------------------|--------------------------------|-------|-------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 27 | 280 - Medical | Revenue | 1,51,54,000 | ... | 1,51,54,000 |
| | 281 - Family Welfare | | | | |
| | 282 - Public Health, Sanitation and Water Supply-A-Public Health and Sanitation. | | | | |
| | 480 - Capital Outlay on Medical (Health). | Capital | ... | ... | ... |
| | 481 - Capital Outlay on Family Welfare (Health). | | | | |
| | 482 - Capital Outlay on Public Health, Sanitation and Water Supply. | | | | |
| 28 | 282 - Public Health, Sanitation and Water Supply-B-Sewerage and Water Supply. | Revenue | 1,32,80,600 | ... | 1,32,80,600 |
| | 283 - Housing-C-Government Residential Buildings. | | | | |
| | 482 - Capital Outlay on Public Health, Sanitation and Water Supply. | Capital | ... | ... | ... |
| | 682 - Loans for Public Health, Sanitation and Water Supply. | | | | |
| 29 | 283 - Housing-I-A-General and B-Housing Schemes. | Revenue | 56,450 | ... | 56,450 |
| | 683 - Loans for Housing. | Capital | ... | ... | ... |
| 30 | 284 - Urban Development-A-General-I-Municipal Administration. | Revenue | 5,16,000 | ... | 5,16,000 |
| | 684 - Loans for Urban Development. | Capital | ... | ... | ... |
| 31 | 284 - Urban Development-A-General-II-Town and Regional Planning. | Revenue | 2,50,000 | ... | 2,50,000 |
| | 483 - Capital Outlay on Housing-A-Government Residential Buildings (TCP). | Capital | ... | ... | ... |
| | 484 - Capital Outlay on Urban Development-A-General. | | | | |

SCHEDULE- contd..

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|---------------------|---|---------------------------|--------------------------------|----------|-----------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 34 | 288 - Social Security and Welfare-A-I-Civil Supplies. | Revenue | 1,30,000 | ... | 1,30,000 |
| | 309 - Food | | | | |
| | 488 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes. | Capital | ... | ... | ... |
| | 509 - Capital Outlay on Food. | | | | |
| 36 | 288 - Social Security and Welfare-C-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes -C-Social Welfare. | Revenue | 4,56,496 | ... | 4,56,496 |
| | 688 - Loans for Social Security and Welfare-C-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes. | Capital | ... | ... | ... |
| 38 | 288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-V-Other Programmes. | Revenue | 1,18,750 | ... | 1,18,750 |
| 42 | 299 - Special and Backward Areas-C-North Eastern Areas. | Revenue | 31,68,000 | ... | 31,68,000 |
| | 499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas. | | | | |
| | 699 - Loans for Special and Backward Areas-C-North Eastern Areas. | | | | |
| 45 | 305 - Agriculture/305-I-Minor Irrigation/295-Other Social and Community Services/283-Housing-C-Government Residential Buildings. | Revenue | 13,00,000 | 2,15,000 | 15,15,000 |
| | 506 - Capital Outlay on Minor Irrigation. | Capital | 1,93,000 | ... | 1,93,000 |
| | 515 - Investments in Agricultural Financial Institutions. | | | | |
| | 705 - Loans for Agriculture. | | | | |

SCHEDULE- contd..

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|---------------------|---|---------------------------|--------------------------------|-------|-------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 48 | 308 - Area Development | Revenue | 20,00,000 | ... | 20,00,000 |
| | 706 - Loans for Minor Irrigation, Soil Conservation and Area Development. | Capital | ... | ... | ... |
| 52 | 313 - Forest | Revenue | 1,00,81,850 | ... | 1,00,81,850 |
| | 513 - Capital Outlay on Forests. | Capital | ... | ... | ... |
| 53 | 314 - Community Development-C-Housing-C-Government Residential Buildings and 288-Social Security and Welfare. | Revenue | 18,62,000 | ... | 18,62,000 |
| | 314 - Community Development-II-C-Rural Development -II-C-Rural Works Programmes. | | | | |
| | 714 - Loans for Community Development. | Capital | ... | ... | ... |
| 55 | 321 - Village and Small Industries-I-Handloom and Sericulture and 283-Housing-C-Government Residential Buildings. | Revenue | 5,36,000 | ... | 5,36,000 |
| | 698 - Loans to Co-operative Societies. | Capital | ... | ... | ... |
| | 721 - Loans for Village and Small Industries-I-Handloom and Sericulture. | | | | |
| 56 | 321 - Village and Small Industries-II-Small Industries and 283-Housing-C-Government Residential Buildings. | Revenue | ... | ... | ... |
| | 521 - Capital Outlay on Village and Small Industries-II-Small Industries. | Capital | 8,36,000 | ... | 8,36,000 |
| | 721 - Loans for Village and Small Industries-II-Industries. | | | | |

SCHEDULE- *contd.*

| (1) Grant No. | (2) Services and purposes (Major Heads) | | (3) Sums not exceeding | | |
|---------------------|---|--|---------------------------|--------------------------------|---------------------|
| | | | Voted by the Assembly | Charged on the Consolidated | Total |
| | | | Rs. | Rs. | Rs. |
| 57 | 328 - Mines and Minerals-B- Regulation and Development of Mines. | Revenue | 6,47,418 | ... | 6,47,418 |
| | | 528 - Capital Outlay on Mining and Metallurgical Industries. | Capital | ... | ... |
| 58 | 337 - Roads and Bridges ... | Revenue | 28,00,000 | ... | 28,00,000 |
| | | 537 - Capital Outlay on Roads and Bridges. | Capital | ... | ... |
| 59 | 339 - Tourism | Revenue | ... | ... | ... |
| | | 544 - Capital Outlay on other Transport and Communication Services. | Capital | 7,85,000 | ... |
| 61 | 766 - Loans to Government Servants. | Capital | 33,77,400 | ... | 33,77,400 |
| Total | | ... | 14,18,49,643 | 10,49,690 | 14,28,99,333 |

MEGHALAYA ACT 2 OF 1985

THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 29th March, 1985]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 29th March, 1985)

An

Act

to provide for the withdrawal of certain sums from out of the Consolidated Fund of Meghalaya for the services of a part of financial year,1985-86.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title.

1. (1) This Act may be called the Meghalaya Appropriation (Vote-On-Account) Act, 1985.
- (2) It shall come into force on the first day of April,1985.

Withdrawal of Rs.54, 92, 00,200 from and out of the Consolidated Fund of Meghalaya for the financial year 1985-86.

2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of fifty-four crores, ninety-two lakhs and two hundred rupees towards defraying the several charges which will come in course of payment during the financial year 1985 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year, 1985-86.

SCHEDULE

(See Sections 2 and 3)

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | | | | | |
|------------------------------|--|---------------------------|--------------------------------|----------|-----------|---------|-----------|-----|-----------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | | | | | |
| | | Rs. | Rs. | Rs. | | | | | |
| 1 | 211 - Parliament/State/Union Territory Legislature-B-State Legislatures. | Revenue | 16,16,000 | ... | 16,16,000 | | | | |
| 2 | 212 - Governor | Revenue | 2,500 | 5,23,800 | 5,26,300 | | | | |
| 3 | 213 - Council of Ministers | Revenue | 12,25,500 | ... | 12,25,500 | | | | |
| 4 | 214 - Administration of Justice. | Revenue | 9,37,800 | 1,75,200 | 11,13,000 | | | | |
| 5 | 215 - Elections. | Revenue | 18,73,700 | ... | 18,73,700 | | | | |
| 6 | 229 - Land Revenue | Revenue | 29,18,100 | ... | 29,18,100 | | | | |
| | 288 - Special Security and Welfare-B-II- Relief and Rehabilitation of Displaced Persons. | | | | | | | | |
| | 289 - Relief on account of Natural Calamities. | | | | | | | | |
| | 295 - Other Social and Community Services. | | | | | | | | |
| | 304 - Other General Economic Services-III- Land Ceilings. | | | | | | | | |
| | 688 - Loans for Social Security and Welfare- III-Welfare of Schedule Castes, Scheduled Tribes and Other Backward Classes. | | | | | Capital | 5,000 | ... | 5,000 |
| | 695 - Loans for other Social and Community Services. | | | | | | | | |
| 705 - Loans for Agriculture. | | | | | | | | | |
| 7 | 230 - Stamps and Registration. | Revenue | 1,03,700 | ... | 1,03,700 | | | | |
| 8 | 239 - State Excise | Revenue | 9,87,300 | ... | 9,87,300 | | | | |
| 9 | 240 - Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services. | Revenue | 7,05,500 | ... | 7,05,500 | | | | |
| 10 | 241 - Taxes on Vehicles. | Revenue | 14,00,900 | ... | 14,00,900 | | | | |
| | 265 - Other Administrative Services-II- Motor Garages, etc. | | | | | | | | |
| | 338 - Roads and Water Transport Services. | | | | | | | | |
| | 538 - Capital Outlay on Road and Water Transport Services, etc. | | | | | Capital | 38,75,000 | ... | 38,75,000 |

SCHEDULE-*contd.*

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | | | | | |
|---------------------|---|---------------------------|--------------------------------|-------------|-------------|---------|-----------|-----|-----------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | | | | | |
| | | Rs. | Rs. | Rs. | | | | | |
| 11 | 245 - Other Taxes and Duties on Commodities and Services-II- Inspectorate of Electricity. | Revenue | 1,18,700 | ... | 1,18,700 | | | | |
| | 331 - Water and Power Development, Services-B-Power Development. | | | | | | | | |
| | 734 - Loans for Power Projects. | | | | | Capital | ... | ... | |
| 12 | 247 - Other Fiscal Services-Promotion of Small Savings. | Revenue | 31,800 | ... | 31,800 | | | | |
| | 248 - Appropriation for Reduction or Avoidance of Debt (<i>Charged</i>). | Revenue | ... | ... | ... | | | | |
| | 249 - Interest Payments (<i>Charged</i>). | Revenue | ... | 2,04,07,100 | 2,04,07,100 | | | | |
| | 251 - Public Service Commission (<i>Charged</i>). | Revenue | ... | 2,06,300 | 2,06,300 | | | | |
| 13 | 252 - Secretariat-General Services-I-Civil Departments. | Revenue | 67,75,000 | ... | 67,75,000 | | | | |
| | 276 - Secretariat-Social and Community Services-I-Civil Departments. | | | | | | | | |
| | 296 - Secretariat-Economic Services-I-Civil Departments. | | | | | | | | |
| 14 | 253 - District Administration | Revenue | 26,59,500 | ... | 26,59,500 | | | | |
| 15 | 254 - Treasury and Accounts Administration. | Revenue | 13,26,500 | ... | 13,26,500 | | | | |
| 16 | 255 - Police | Revenue | 3,28,42,000 | ... | 3,28,42,000 | | | | |
| | 260 - Fire Protection and Control | | | | | | | | |
| | 283 - Housing-C-Government Residential Buildings. | | | | | | | | |
| | 459 - Capital Outlay on Public Works (Police). | | | | | Capital | 63,84,000 | ... | 63,84,000 |
| | 483 - Capital Outlay on Housing (Police) | | | | | | | | |

SCHEDULE-*contd.*

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|--|---|---------------------------|--------------------------------|-------|-------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 17 | 256 - Jails | Revenue | 7,92,500 | ... | 7,92,500 |
| | 459 - Capital Outlay on Public Works (Jails). | Capital | 43,03,500 | ... | 43,03,500 |
| 18 | 258 - Stationery and Printing. | Revenue | 28,68,500 | ... | 28,68,500 |
| 19 | 252 - Secretariat-General Services-I-Public Works Department-Secretariat. | Revenue | 2,07,33,300 | ... | 2,07,33,300 |
| | 259 - Public Works ... | | | | |
| | 277 - Education | | | | |
| | 283 - Housing-II-C-Government Residential Buildings (I/C.P.W.D.). | | | | |
| | 459 - Capital Outlay on Public Works. | Capital | 1,29,97,500 | ... | 1,29,97,500 |
| | 477 - Capital Outlay on Education, Arts and Culture. | | | | |
| | 480 - Capital Outlay on Medical. | | | | |
| | 481 - Capital Outlay on Family Welfare. | | | | |
| | 482 - Capital Outlay on Public Health, Sanitation and Water Supply-A-Public Health. | | | | |
| | 483 - Capital Outlay on Housing-A- Government Residential Buildings (in- charge Public Works Department). | | | | |
| 510 - Capital Outlay on Animal Husbandry. | | | | | |
| 511 - Capital Outlay on Dairy Development. | | | | | |
| 20 | 265 - Administrative Services-I-Civil Defence and Home Guards. | Revenue | 37,02,500 | ... | 37,02,500 |

SCHEDULE-contd..

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | | | | | |
|---|---|---------------------------|--------------------------------|-------|-------------|---------|-----------|-----|-----------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | | | | | |
| | | Rs. | Rs. | Rs. | | | | | |
| 21 | 265 - Other Administrative Services-III- Gazetteers and Statistical Memoirs. | Revenue | 5,47,70,700 | ... | 5,47,70,700 | | | | |
| | 268 - Miscellaneous General Services- Pensions and Awards in consideration of distinguished Services. | | | | | | | | |
| | 277 - Education | | | | | | | | |
| | 278 - Art and Culture. | | | | | | | | |
| | 279 - Scientific Services and Research. | | | | | | | | |
| | 477 - Capital Outlay on Education Art and Culture. | | | | | | | | |
| | 677 - Loans for Education, Art and Culture. | | | | | Capital | 62,85,200 | ... | 62,85,200 |
| 22 | 265 - Other Administrative Service-IV- Census, Vital Statistics, Guest Houses, etc. | Revenue | 12,63,800 | ... | 12,63,800 | | | | |
| | 283 - Housing-II-C-Government Residential Buildings (GAD). | | | | | | | | |
| 23 | 265 - Other Administrative Services-V- Miscellaneous Administrative Services. | Revenue | 2,47,000 | ... | 2,47,000 | | | | |
| 24 | 266 - Pension and other Retirement Benefits. | Revenue | 28,61,200 | ... | 28,61,200 | | | | |
| 25 | 267 - Aid Materials and Equipments. | Revenue | 6,85,000 | ... | 6,85,000 | | | | |
| 26 | 265 - Other Administrative Services-IV- State Lotteries and 268-Miscellaneous General Services. | Revenue | 32,200 | ... | 32,200 | | | | |
| 27 | 280 - Medical | Revenue | 2,90,62,300 | ... | 2,90,62,300 | | | | |
| | 281 - Family Welfare | | | | | | | | |
| | 282 - Public Health, Sanitation and Water Supply-A-Public Health and Sanitation. | | | | | | | | |
| | 480 - Capital outlay on Medical (Health). | | | | | Capital | 19,05,800 | ... | 19,05,800 |
| | 481 - Capital Outlay on Family Welfare (Health). | | | | | | | | |
| 482 - Capital Outlay on Public Health, Sanitation and Water Supply (Health). | | | | | | | | | |

SCHEDULE-*contd.*

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|---------------------|--|---------------------------|--------------------------------|-------|-------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 28 | 282 - Public Health, Sanitation and Water Supply-B-Sewerage and Water Supply. | Revenue | 1,39,45,500 | ... | 1,39,45,500 |
| | 283 - Housing-C-Government Residential Buildings. | | | | |
| | 482 - Capital Outlay on Public Health, Sanitation and Water Supply. | Capital | 3,30,12,800 | ... | 3,30,12,800 |
| | 483 - Capital Outlay on Housing (P.H.E.) | | | | |
| | 682 - Loans for Public Health, Sanitation and Water Supply. | | | | |
| 29 | 283 - Housing-I-A-General and B-Housing Schemes, | Revenue | 5,48,500 | ... | 5,48,500 |
| | 483 - Capital Outlay on Housing (General). | Capital | 8,50,000 | ... | 8,50,000 |
| | 683 - Loans for Housing | | | | |
| 30 | 284 - Urban Development-A-General-I-Municipal Administration. | Revenue | 7,33,300 | ... | 7,33,300 |
| | 684 - Loans for Urban Development. | Capital | ... | ... | ... |
| 31 | 284 - Urban Development-A-General-II-Town and Regional Planning. | Revenue | 18,32,000 | ... | 18,32,000 |
| | 483 - Capital Outlay on Housing-A-Government Buildings. (TCP). | Capital | 11,17,500 | ... | 11,17,500 |
| | 484 - Capital Outlay on Urban Development-A-General. | | | | |
| 32 | 285 - Information and Publicity | Revenue | 11,42,500 | ... | 11,42,500 |
| 33 | 287 - Labour and Employment-I-A-Labour. | Revenue | 18,74,900 | ... | 18,74,900 |
| | 287 - Labour and Employment-II-A-Labour Inspectorate of Factories and Steam Boilers. | | | | |
| | 287 - Labour and Employment-III-B-Employment and Training. | | | | |

SCHEDULE-*contd.*

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|---------------------|---|---------------------------|--------------------------------|-------|-----------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 34 | 288 - Social Security and Welfare-A-I-Civil Supplies. | Revenue | 10,29,300 | ... | 10,29,300 |
| | 309 - Food | | | | |
| | 488 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes. | Capital | 29,900 | ... | 29,900 |
| | 509 - Capital Outlay on Food | | | | |
| 35 | 288 - Social Security and Welfare-B-II-Relief and Rehabilitation of Displaced Persons. | Revenue | 1,200 | ... | 1,200 |
| | 688 - Loans for Social Security and Welfare-I-Relief Measures and Rehabilitation Schemes. | Capital | ... | ... | ... |
| 36 | 288 - Social Security and Welfare-C-III-Welfare of Schedule Castes, Scheduled Tribes and other Backward Classes and D-Social Welfare. | Revenue | 67,45,500 | ... | 67,45,500 |
| | 688 - Loans for Social Security and Welfare-C-III-Welfare of Scheduled Castes, Scheduled tribes and Other Backward Classes. | Capital | ... | ... | ... |
| 37 | 288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-IV-Soldier's Sailors' and Airmen's Board. | Revenue | 57,000 | ... | 57,000 |
| | 688 - Loans for Social Security and Welfare-II-Loans to <i>Ex-Service</i> Personnel. | Capital | ... | ... | ... |
| 38 | 288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-V-Other Programmes. | Revenue | 40,200 | ... | 40,200 |
| 39 | 295 - Other Social and Community Services. | Revenue | 1,18,500 | ... | 1,18,500 |
| 40 | 296 - Secretariat-Economic Services-II-Planning Boards and attached Offices. | Revenue | 17,76,200 | ... | 17,76,200 |

SCHEDULE-contd..

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | |
|---------------------|--|---------------------------|--------------------------------|-------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total |
| | | Rs. | Rs. | Rs. |
| 41 | 298 - Co-operation Revenue | 41,14,200 | ... | 41,14,200 |
| | 498 - Capital Outlay on Co-operation. | } | Capital | 23,31,000 |
| | 505 - Capital Outlay on Agriculture. | | | |
| | 698 - Loans to Co-operative Societies. | | | |
| 42 | 299 - Special and Backward Areas-C-North Eastern Areas. Revenue | 25,76,500 | ... | 25,76,500 |
| | 499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas. | } | Capital | 1,25,50,000 |
| | 699 - Loans for Special and Backward Areas-C-North Eastern Areas. | | | |
| 43 | 304 - Other General Economic Services-I- Economic Advice and Statistics. Revenue | 10,68,300 | ... | 10,68,300 |
| 44 | 304 - Other General Economic Services-II- Regulation of Weights and Measures. | } | Revenue | 4,96,000 |
| | 283 - Housing-C-Government Residential Buildings. | | | |
| 45 | 305 - Agriculture/306-I-Minor Irrigation/295-Other Social and Community Services/284-Housing. Revenue | 1,54,28,700 | ... | 1,54,28,700 |
| | 506 - Capital Outlay on Minor Irrigation, etc. (Agriculture). | } | Capital | 75,25,000 |
| | 515 - Investments in Agricultural Financial Institutions. | | | |
| | 705 - Loans for Agricultural. | | | |
| 46 | 306 - Minor Irrigation-II-Works under Embankment and Drainage Wing, P.W.D. Minor Irrigation, Projects. Revenue | 3,96,800 | ... | 3,96,800 |
| | 333 - Irrigation, Navigation, Drainage and Flood Control Projects. | } | Capital | 7,50,000 |
| | 506 - Capital Outlay on Minor Irrigation, Soil Conservation and Area Development. | | | |
| | 533 - Capital Outlay on Irrigation, Navigation, Drainage and Flood Control Projects. | | | |

SCHEDULE-*contd.*

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|---------------------|---|---------------------------|--------------------------------|-------|-------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 47 | 307 - Soil and Water Conservation and -283- housing-C-Government Residential Buildings. | Revenue | 1.13.12,500 | ... | 1.13.12,500 |
| 48 | 308 - Area Development 705 - Loans for Minor Irrigation, Soil Conservation and Area Development. | Revenue | 56,50,000 | ... | 56,50,000 |
| | | Capital | ... | ... | ... |
| 49 | 310 - Animal Husbandry and 283-Housing- C-Government Residential Buildings. 710 - Loans for Animal Husbandry. | Revenue | 72,28,000 | ... | 72,28,000 |
| | | Capital | ... | ... | ... |
| 50 | 311 - Dairy Development and 283-Housing- C-Government Residential Buildings. | Revenue | 19,15,700 | ... | 19,15,700 |
| 51 | 312 - Fisheries and 283-Housing-C- Government Residential Buildings. | Revenue | 18,78,500 | ... | 18,78,500 |
| 52 | 313 - Forest 513 - Capital Outlay on Forests | Revenue | 1,97,26,500 | ... | 1,97,26,500 |
| | | Capital | 1,00,000 | ... | 1,00,000 |
| 53 | 314 - Community Development-283- Housing-C-Government Residential Buildings and 283-Social Security and Welfare. 314 - Community development-II-C-Rural Works Programme. 714 - Loans for Community Development. | Revenue | 1,17,71,700 | ... | 1,17,71,700 |
| | | Capital | ... | ... | ... |
| | | Capital | ... | ... | ... |

SCHEDULE-*contd.*

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|---------------------|---|---------------------------|--------------------------------|-----------|-----------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 54 | 320 - Industries Revenue | 12,65,200 | ... | 12,65,200 | |
| | 520 - Capital Outlay on Industrial Research and Development. | Capital | ... | 33,75,000 | |
| | 522 - Capital Outlay on Machinery and Engineering Industries. | | | | |
| | 526 - Capital Outlay on Consumer Industries. | | | | |
| | 720 - Loans for Industrial Research and Development. | | | | |
| 55 | 321 - Village and Small Industries-I-Handloom and Sericulture and 283-Housing-C-Government Residential Buildings. | Revenue | 35,07,500 | ... | 35,07,500 |
| | 521 - Capital Outlay on Village and Small Industries-I-Handloom and Sericulture. | Capital | 1,50,000 | ... | 1,50,000 |
| | 698 - Loans to Co-operative Societies. | | | | |
| | 721 - Loans for Village and Small Industries-I-Handloom and Sericulture. | | | | |
| 56 | 321 - Village and Small Industries-II—Small Industries and 283-Housing-C-Government Residential Buildings. | Revenue | 55,28,500 | ... | 55,28,500 |
| | 521 - Capital Outlay on Village and Small Industries-II-Small Industries. | Capital | 3,00,000 | ... | 3,00,000 |
| | 721 - Loans for Village and Small Industries-II-Small Industries. | | | | |
| 57 | 323 - Mines and Minerals B-Regulation and Development of Mines. | Revenue | 13,57,500 | ... | 13,57,500 |
| | 528 - Capital Outlay on Mining and Metallurgical Industries. | Capital | 75,000 | ... | 75,000 |

SCHEDULE-*contd.*

| (1) Grant No. | (2) Services and purposes (Major Heads) | | (3) Sums not exceeding | | |
|---------------------|--|---------|---------------------------|--------------------------------|---------------------|
| | | | Voted by the Assembly | Charged on the Consolidated | Total |
| | | | Rs. | Rs. | Rs. |
| 58 | 337 - Roads and Bridges | Revenue | 2,05,76,700 | ... | 2,05,76,700 |
| | 537 - Capital Outlay on Roads and Bridges. | Capital | 2,59,36,000 | ... | 2,59,36,000 |
| 59 | 339 - Tourism | Revenue | 13,24,000 | ... | 13,24,000 |
| | 544 - Capital Outlay on Other Transport and Communication Services. | Capital | ... | ... | ... |
| 60 | 500 - Investment in General Financial and Trading Institutions. | Capital | ... | .. | ... |
| | 603 - Internal Debt of the State Government (Charged). | Capital | ... | 5,68,25,000 | 5,68,25,000 |
| | 604 - Loans and Advances from the Central Government Servants. (Charged). | Capital | ... | 1,71,52,200 | 1,71,52,200 |
| 61 | 766 - Loans to Government Servants | Capital | 31,52,500 | ... | 31,52,500 |
| 62 | 767 - Miscellaneous Loans | Capital | ... | ... | ... |
| 63 | 768 - Inter-State Settlement. | Capital | 16,36,500 | ... | 16,36,500 |
| 64 | 769 - Appropriation to Contingency Fund. | Capital | ... | ... | ... |
| Total | | ... | 45,37,58,100 | 9,54,42,100 | 54,92,00,200 |

MEGHALAYA ACT 3 OF 1985

THE MEGHALAYA ELECTRICITY DUTY (AMENDMENT) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 13th April, 1985]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 16th April, 1985)

An

Act

further to amend the Meghalaya Electricity Duty Act (Assam act No.XXX of 1964 as adapted and modified by Meghalaya) (hereinafter to as the principal Act).

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title, extent and commencement.

1. (1) This Act may be called the Meghalaya Electricity Duty (Amendment) Act, 1985.
- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on and from the 1st day of October, 1984.

Amendment of Section 3 of the principal Act.

2. In the Principal Act, in Section 3, for the existing sub-section (1) the following shall be substituted, namely:-

“(1) There shall be levied and paid to the State Government a duty, to be called the ‘electricity duty’ at the rate of six paise per unit of energy,-

 - (a) supplied by the Board to a consumer within the State or to a consumer or any person or authority outside the State; or
 - (b) supplied to a consumer by a licensee generating energy or procuring energy in bulk from the Board; or
 - (c) generated by a person or a company or a firm or any organisation for own use of consumption”.

Repeal of Ordinance 3 of 1984.

3. The Meghalaya Electricity Duty (Amendment) Ordinance, 1984 is hereby repealed.

MEGHALAYA ACT 4 OF 1985
THE MEGHALAYA REQUISITION AND CONTROL OF VEHICLES (AMENDMENT)
ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 13th April, 1985] (Published in the
Gazette of Meghalaya, Extraordinary, dated 16th April, 1985) **An**

Act

to amend the Meghalaya Requisition and Control of Vehicles Act (Assam Act V of 1969 as adapted by Meghalaya).

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title, extent and commencement.

1. (1) This Act may be called the Meghalaya Requisition and Control of Vehicles (Amendment) Act, 1985.
- (2) It shall extent to the whole of the State of Meghalaya.
- (3) It shall come into force at once.

Amendment of Section 3 of the principal Act.

2. In the Meghalaya Requisition and Control of Vehicles Act (Assam V of 1969) hereinafter referred to as the principal Act), after sub-section (4) of Section 3 the following shall be inserted as Proviso, namely:-

“Provided that the officer or Authority requisitioning the vehicles shall, not later than 45 days after the presentation of the bill by the owner of vehicle, pay the full compensation due to the owner for the use of his vehicle, not including repairing charges, if any”.

Provided further, that no vehicle shall ordinarily be requisitioned for a period exceeding 7 (seven) days at a time and in case a vehicle is retained under requisition beyond the said period of 7 (seven) days, reasons thereof shall be recorded by the requisitioning Authority and the same shall be communicated in writing to the owner of the vehicle.”

Amendment of Section 4 of the principal Act.

3. In the principal Act, for the words “and fix the compensation at such rate as the State Government may deem fair” occurring below Clause (b) of sub-section (2) of Section 4, the following shall be substituted, namely- “and fix the compensation at such rate as the State Government may deem reasonable, taking into account the loss and inconvenience caused to the owner of the vehicle requisitioned”.

Amendment of proviso to sub-section (2) of Section 5.

4. In the principal Act, at the end of the proviso to sub-section (2) of Section 5, the following shall be added, namely-

“subject to the proviso made under sub-section (1) of Section 3”.

MEGHALAYA ACT 5 OF 1985
THE MEGHALAYA MUNICIPAL (AMENDMENT) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 13th April, 1985]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 16th April, 1985)

An

Act

further to amend the Meghalaya Municipal Act (Assam Act XV of 1957 as adapted by Meghalaya) (hereinafter referred to as the principal Act).

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and
Commencement.

1. (1) This Act may be called the Meghalaya Municipal (Amendment) Act, 1985.
- (2) It shall come into force at once.

Amendment of sub-
section (4) of Section
84 of the principal Act.

- (3) In sub-section (4) of Section 84 of the principal, Act, for the words “one rupee” occurring in the sub-section the words “fifty rupees” shall be substituted.

MEGHALAYA ACT 6 OF 1985
THE MEGHALAYA APPROPRIATION (No. II) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 29th April, 1985]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 29th June, 1985)

An

Act

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty-first day of March, 1986.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and
Commencement.

1. (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1985.

(2) It shall be deemed to have come into force on the first day of April, 1985.

Withdrawal of Rs.2.19, 68, 01,300 from and out of the Consolidated Fund of Meghalaya for the financial year 1985-86.

2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate [inclusive of the sum specified in column (3) of Schedule of the Meghalaya Appropriation (Vote-On Account) Act, 1985] to the sum of two hundred nineteen crores, sixty-eight lakhs, one thousand and three hundred rupees towards defraying the several charges which will come in course of payment during the financial year ending on the thirty-first day of March, 1986 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sum authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

(See Sections 2 and 3)

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | | |
|---------------------|---|---------------------------|--------------------------------|-----------|-------------|--|
| | | Voted by the Assembly | Charged on the Consolidated | Total | | |
| | | Rs. | Rs. | Rs. | | |
| 1 | 211 - Parliament/State/Union Territory Legislature-B-State Legislatures. | Revenue | 64,64,000 | ... | 64,64,000 | |
| 2 | 212 - Governor | Revenue | 10,000 | 20,95,000 | 21,05,000 | |
| 3 | 213 - Council of Ministers | Revenue | 49,02,000 | ... | 49,02,000 | |
| 4 | 214 - Administration of Justice. | Revenue | 37,51,000 | ... | 37,51,000 | |
| 5 | 215 - Elections. | Revenue | 74,95,000 | ... | 74,95,000 | |
| 6 | 229 - Land Revenue 288 - Social Security and Welfare-B-II- Relief and Rehabilitation of Displaced Persons. 289 - Relief on account of Natural Calamities | Revenue | 1,16,72,000 | ... | 1,16,72,000 | |
| | | | | | | 295 - Other Social and Community Services. |
| | | | | | | 304 - Other General Economic Services-III- Land Ceilings. |
| | | | | | | 688 - Loans for Social Security and Welfare- III-Welfare of Schedule Castes, Scheduled Tribes and Other Backward Classes. |
| | 695 - Loans for Other Social and Community Services. | | | | | |
| | 705 - Loans for Agriculture. | | | | | |

SCHEDULE - contd.

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | | | | | | | |
|---------------------|--|---------------------------|---|-------------|-------------|---------|---|---------|-------------|-----|-------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | | | | | | | |
| | | Rs. | Rs. | Rs. | | | | | | | |
| 7 | 230 - Stamps and Registration | Revenue | 4,15,000 | ... | 4,15,000 | | | | | | |
| 8 | 239 - State Excise | Revenue | 39,49,000 | ... | 39,49,000 | | | | | | |
| 9 | 240 - Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services. | Revenue | 28,22,000 | ... | 28,22,000 | | | | | | |
| 10 | { 241 - Taxes on Vehicles 265 - Other Administrative Services-II- Motor Garages, etc. 338 - Roads and Water Transport Services. 538 - Capital Outlay on Road and Water Transport Services, etc. | Revenue | 56,04,000 | ... | 56,04,000 | | | | | | |
| | | | | | | Capital | 1,55,00,000 | ... | 1,55,00,000 | | |
| | | 11 | { 245 - Other Taxes and Duties on Commodities and Services etc. 331 - Water and Power Development Services-B-Power Development. 734 - Loans for Power Projects. | Revenue | 4,75,000 | ... | 4,75,000 | | | | |
| | | | | | | | | Capital | ... | ... | ... |
| 12 | 247 - Other Fiscal Services-Promotion f Small Savings. | | | Revenue | 1,27,000 | ... | 1,27,000 | | | | |
| | 248 - Appropriation for Reduction or Avoidance of Debt (<i>Charged</i>). | Revenue | ... | ... | ... | | | | | | |
| | 249 - Interest Payments (<i>Charged</i>). | Revenue | ... | 8,16,28,600 | 8,16,28,600 | | | | | | |
| | 251 - Public Service Commission (<i>Charged</i>). | Revenue | ... | 11,85,000 | 11,85,000 | | | | | | |
| 13 | { 252 - Secretariat-Economic Services-I-Civil Departments. 276 - Secretariat-Social and Community Services-I-Civil Departments. 296 - Secretariat- Economic Services-I-Civil Departments. | Revenue | 2,71,00,000 | ... | 2,71,00,000 | | | | | | |
| | | | | | | 14 | 253 - District Administration | Revenue | 1,06,38,000 | ... | 1,06,38,000 |
| | | | | | | 15 | 984 - Treasury and Accounts Administration. | Revenue | 53,05,000 | ... | 53,05,000 |

SCHEDULE - contd.

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|--|---|---------------------------|--------------------------------|-------|--------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 16 | 255 - Police | Revenue | 13,13,68,000 | ... | 13,13,68,000 |
| | 260 - Fire Protection and Control | | | | |
| | 283 - Housing-C-Government Residential Buildings. | | | | |
| | 459 - Capital Outlay on Public Works on Housing (Police). | Capital | 2,55,36,000 | ... | 2,55,36,000 |
| | 483 - Capital Outlay on Public Works (Jails). | | | | |
| 17 | 256 - Jails | Revenue | 31,70,000 | ... | 31,70,000 |
| | 459 - Capital Outlay on Public Works (Jails). | Capital | 1,72,14,000 | ... | 1,72,14,000 |
| 18 | 258 - Stationery and Printing. | Revenue | 1,14,74,000 | ... | 1,14,74,000 |
| 19 | 252 - Secretariat-General Services-II-Public Works Department-Secretariat. | Revenue | 8,29,33,000 | ... | 8,29,33,000 |
| | 259 - Public Works | | | | |
| | 277 - Education | | | | |
| | 283 - Housing-II-C-Government Residential Buildings (I/C.P.W.W.). | | | | |
| | 459 - Capital Outlay on Public Works. | Capital | 5,19,90,000 | ... | 5,19,90,000 |
| | 477 - Capital Outlay on Education, Arts and Culture. | | | | |
| | 480 - Capital Outlay on Medical | | | | |
| | 481 - Capital Outlay on Family Welfare. | | | | |
| | 482 - Capital Outlay on Public Health, Sanitation and Water Supply-A-Public Health. | | | | |
| | 483 - Capital Outlay on Housing-A-Government Residential Buildings (in-charge Public Works Department). | | | | |
| 510 - Capital Outlay on Animal Husbandry. | | | | | |
| 511 - Capital Outlay on Dairy Development. | | | | | |
| 20 | 265 - Other Administrative Services-I-Civil Defence and Home Guards. | Revenue | 1,48,10,000 | ... | 1,48,10,000 |

SCHEDULE - contd.

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|---------------------|---|---------------------------|--------------------------------|-------|--------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 21 | 265 - Other Administrative Services-III- Gazetteers and Statistical Memoirs. | Revenue | 21,90,83,000 | ... | 21,90,83,000 |
| | 268 - Miscellaneous General Services- Pensions and Awards in consideration of distinguished Services. | | | | |
| | 277 - Education | | | | |
| | 278 - Art and Culture | | | | |
| | 279 - Scientific Services and Research. | | | | |
| 22 | 477 - Capital Outlay on Education, Art and Culture. | Capital | 2,51,41,000 | ... | 2,51,41,000 |
| | 677 - Loans for Education, Art and Culture. | | | | |
| 23 | 265 - Other Administrative Services-II- Census, Vital Statistics, Guest Houses, etc. | Revenue | 50,55,000 | ... | 50,55,000 |
| | 283 - Housing-II-C-Government Residential Buildings (GAD). | | | | |
| 24 | 265 - Other Administrative Services -V- Miscellaneous Administrative Services. | Revenue | 9,88,000 | ... | 9,88,000 |
| 25 | 266 - Pension and other Retirement Benefits. | Revenue | 1,14,45,000 | ... | 1,14,45,000 |
| 26 | 267 - Aid Materials and Equipments. | Revenue | 27,40,000 | ... | 27,40,000 |
| 27 | 265 - Other Administrative Services.-VI- State Lotteries. | Revenue | 1,29,000 | ... | 1,29,000 |
| | 268 - Miscellaneous General Services, etc. | | | | |
| | 280 - Medical | | | | |
| | 281 - Family Welfare | | | | |
| | 282 - Public Health, Sanitation and Water Supply-A-Public Health and Sanitation. | | | | |
| 28 | 480 - Capital Outlay on Medical (Health). | Capital | 76,23,000 | ... | 76,23,000 |
| | 481 - Capital Outlay on Family Welfare (Health). | | | | |
| | 482 - Capital Outlay on Public Health, Sanitation and Water Supply (Health). | | | | |
| 28 | 282 - Public Health, Sanitation and Water Supply-B-Sewerage and Water Supply. | Revenue | 5,57,82,000 | ... | 5,57,82,000 |
| | 283 - Housing-C-Government Residential Buildings. | | | | |
| | 482 - Capital Outlay on Public Health Sanitation and Water Supply. | | | | |
| | 483 - Capital Outlay on Housing-Public Health, Sanitation and Water Supply. | | | | |
| | 632 - Loans for Public Health, Sanitation and Water Supply. | | | | |

SCHEDULE - contd.

| (1) Grant No. | (2) Services and purposes (Major Heads) | | (3) Sums not exceeding | | |
|---------------------|--|---------|---------------------------|--------------------------------|-----------|
| | | | Voted by the Assembly | Charged on the Consolidated | Total |
| | | | Rs. | Rs. | Rs. |
| 29 | 283 - Housing-I-A-General and-B-Housing Schemes. | Revenue | 21,94,000 | ... | 21,94,000 |
| | 483 - Capital Outlay on Housing (General). | Capital | 34,00,000 | ... | 34,00,000 |
| | 683 - Loans for Housing. | | | | |
| 30 | 284 - Urban Development-A-General-I-Municipal Administration. | Revenue | 29,33,000 | ... | 29,33,000 |
| | 684 - Loans for Urban Development. | Capital | ... | ... | ... |
| 31 | 284 - Urban Development-A-General-II-Town and Regional Planning. | Revenue | 73,28,000 | ... | 73,28,000 |
| | 483 - Capital Outlay on Housing-A-Government Residential Buildings (TCP). | Capital | 44,70,000 | ... | 44,70,000 |
| | 484 - Capital Outlay on Urban Development-A-General. | | | | |
| 32 | 285 - Information and Publicity. | Revenue | 45,70,000 | ... | 45,70,000 |
| 33 | 287 - Labour and Employment-II-A-Labour. | Revenue | 75,00,000 | ... | 75,00,000 |
| | 287 - Labour and Employment-II-A-Labour -Inspectorate of Factories and Steam Boilers. | | | | |
| | 287 - Labour and Employment-III-B-Employment and Training. | | | | |
| 34 | 288 - Social Security and Welfare-A-I-Civil Supplies. | Revenue | 41,17,000 | ... | 41,17,000 |
| | 309 - Food | | | | |
| | 488 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes. | Capital | 1,19,900 | ... | 1,19,900 |
| | 500 - Capital Outlay on Food. | | | | |
| 35 | 288 - Social Security and Welfare-b-II-Relief and Rehabilitation of Displaced Persons | Revenue | 5,000 | ... | 5,000 |
| | 688 - Loans for Social Security and Welfare-I-Relief Measures and Rehabilitation Schemes. | Capital | ... | ... | ... |

SCHEDULE - contd.

| (1) Grant No. | (2) Services and purposes (Major Heads) | | (3) Sums not exceeding | | |
|---------------------|--|---------|---------------------------|--------------------------------|-------------|
| | | | Voted by the Assembly | Charged on the Consolidated | Total |
| | | | Rs. | Rs. | Rs. |
| 36 | 288 - Social Security and Welfare-C-III- Welfare of Schedule Castes, Scheduled Tribes and Other Backward Classes-D- Social Welfare. | Revenue | 2,69,82,000 | ... | 2,69,82,000 |
| | 688 - Loans for Social Security and Welfare- C-III-Welfare of scheduled Castes, Scheduled Tribes and Other Backward Classes. | Capital | ... | ... | ... |
| 37 | 288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-IV-Soldiers', Sailors' and Airmen's Board. | Revenue | 2,28,000 | ... | 2,28,000 |
| | 688 - Loans for Social Security and Welfare- II-Loans to <i>Ex-Service</i> Personnels. | Capital | ... | ... | ... |
| 38 | 298 - Social Security and Welfare -E-Other Social Security and Welfare Programmes-V-Other Programmes. | Revenue | 1,61,000 | ... | 1,61,000 |
| 39 | 295 - Other Social and Community Services. | Revenue | 4,74,000 | ... | 4,74,000 |
| 40 | 296 - Secretariat-Economic Services-II- Planning Boards and attached Offices. | Revenue | 71,05,000 | ... | 71,05,000 |
| 41 | 298 - Co-operation | Revenue | 1,64,57,000 | ... | 1,64,57,000 |
| | 498 - Capital Outlay on Co-operation. | Capital | 93,24,000 | ... | 93,24,000 |
| | 505 - Capital Outlay on Agriculture. | | | | |
| | 698 - Loans to Co-operative Societies. | | | | |
| 42 | 299 - Special and Backward Areas-C-North Eastern Areas. | Revenue | 1,03,06,000 | ... | 1,03,06,000 |
| | 499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas. | Capital | 5,02,00,000 | ... | 5,02,00,000 |
| | 699 - Loans for Special and Backward Areas-C-North Eastern Areas. | | | | |
| 43 | 304 - Other General Economic Services-I- Economic Advice and Statistics. | Revenue | 42,73,000 | ... | 42,73,000 |

SCHEDULE - contd.

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|---------------------|---|---------------------------|--------------------------------|-------|-------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 44 | 304 - Other General Economic Services-II-Regulation of Weights and Measures and 281-Housing-c-Government Residential Buildings. | Revenue | 19,84,000 | ... | 19,84,000 |
| 45 | 305 - Agriculture/303-I-Minor Irrigation/295-Other Social Community Services/283-Housing-C-Government Residential Buildings. | Revenue | 6,17,15,000 | ... | 6,17,15,000 |
| | 506 - Capital Outlay on Minor Irrigation (Agriculture). | Capital | 3,01,00,000 | ... | 3,01,00,000 |
| | 515 - Investments in Agricultural Financial Institutions. | | | | |
| | 705 - Loans for Agriculture | | | | |
| 46 | 305 - Minor Irrigation-II-Works under Embankment and Drainage Wing, P.W.D. Minor Irrigation Projects. | Revenue | 15,87,000 | ... | 15,87,000 |
| | 303 - Irrigation, Navigation, Drainage and Flood Control Projects | | | | |
| | 506 - Capital Outlay on Minor Irrigation, Soil Conservation and Area Development. | Capital | 30,00,000 | ... | 30,00,000 |
| | 533 - Capital Outlay on Irrigation Navigation, Drainage and Flood Control Projects. | | | | |
| 47 | 307 - Soil and Water Conservation and 283-Housing-C-Government Residential Buildings. | Revenue | 4,52,50,000 | ... | 4,52,50,000 |
| 48 | 308 - Area Development | Revenue | 2,26,00,000 | ... | 2,26,00,000 |
| | 706 - Loans for Minor Irrigation, Soil Conservation and Area Development | Capital | ... | ... | ... |
| 49 | 310 - Animal Husbandry and 283-Housing-C-Government Residential Buildings. | Revenue | 2,89,11,000 | ... | 2,89,11,000 |
| | 710 - Loans for Animal Husbandry | Capital | ... | ... | ... |
| 50 | 311 - Dairy Development and 283-Housing-C-Government Residential Buildings. | Revenue | 7,63,000 | ... | 7,63,000 |
| 51 | 312 - Fisheries and 283-Housing Revenue-C-Government Residential Buildings. | Revenue | 75,14,000 | ... | 75,14,000 |

SCHEDULE - *contd.*

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|---------------------|--|---------------------------|--------------------------------|-------|-------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 52 | 313 - Forest | Revenue | 7,89,06,000 | ... | 7,89,06,000 |
| | 513 - Capital Outlay on Forests | Capital | 4,00,000 | ... | 4,00,000 |
| 53 | 314 - Community Development-283- Housing-C-Government Residential Buildings and 288-Social Security and Welfare. | Revenue | 6,94,87,000 | ... | 6,94,87,000 |
| | 314 - Community Development-II-C-Rural Development-C-Rural Works Programme. | | | | |
| | 714 - Loans for Community Development. | Capital | ... | ... | ... |
| 54 | 320 - Industries | Revenue | 50,61,000 | ... | 50,61,000 |
| | 520 - Capital Outlay on Industrial Research and Development. | Capital | 1,35,00,000 | ... | 1,35,00,000 |
| | 522 - Capital Outlay on Machinery and Engineering Industries. | | | | |
| | 526 - Capital Outlay on Consumer Industries. | | | | |
| | 720 - Loans for Industrial Research Development. | | | | |
| 55 | 321 - Village and Small Industries-I- Handloom and Sericulture and 283- Housing-C-Government Residential Buildings. | Revenue | 1,40,30,000 | ... | 1,40,30,000 |
| | 521 - Capital Outlay on Village and Small Industries-I-Handloom and Sericulture. | Capital | 6,00,000 | ... | 6,00,000 |
| | 698 - Loans to Co-operative Societies. | | | | |
| | 721 - Loans for Village and Small Industries-I-Handloom and Sericulture. | | | | |
| 56 | 321 - Village and Small Industries-II-Small Industries and 283-Housing-C- Government Residential Buildings. | Revenue | 2,21,14,000 | ... | 2,21,14,000 |
| | 521 - Capital Outlay on Village and Small Industries-II-Small Industries. | Capital | 12,00,000 | ... | 12,00,000 |
| | 721 - Loans for Village and Small Industries-II-Small Industries. | | | | |

SCHEDULE - *contd.*

| (1) Grant No. | (2) Services and purposes (Major Heads) | (3) Sums not exceeding | | | |
|---------------------|--|---------------------------|--------------------------------|---------------------|-----------------------|
| | | Voted by the Assembly | Charged on the Consolidated | Total | |
| | | Rs. | Rs. | Rs. | |
| 57 | 328 - Mines and Minerals-B-Regulation and Development of Mines. | Revenue | 54,30,000 | ... | 54,30,000 |
| | 528 - Capital Outlay on Mining and Metallurgical. | Capital | 3,00,000 | ... | 3,00,000 |
| 58 | 337 - Roads and Bridges | Revenue | 8,23,07,000 | ... | 8,23,07,000 |
| | 544 - Capital Outlay on Roads and Bridges. | Capital | 10,37,44,000 | ... | 10,37,44,000 |
| 59 | 339 - Tourism | Revenue | 52,96,000 | ... | 52,96,000 |
| | 544 - Capital Outlay on Other Transport and Communication Services. | Capital | ... | ... | ... |
| 60 | 500 - Investment in General Financial and Trading Institutions. | Capital | ... | ... | ... |
| | 603 - Internal Debt of State Government (Charge) | Capital | ... | 22,73,00,200 | 22,73,00,000 |
| | 604 - Loans and Advances from the Central Government (Charged). | Capital | ... | 6,86,08,600 | 6,86,08,000 |
| 61 | 766 - Loans to Government Servants. | Capital | 1,26,10,000 | ... | 1,26,10,000 |
| 62 | 767 - Miscellaneous Loans | Capital | ... | ... | ... |
| 63 | 768 - Inter State Settlement | Capital | 65,46,000 | ... | 65,46,000 |
| 64 | 769 - Appropriation to Contingency Fund | Capital | ... | ... | ... |
| Total | | ... | 1,81,50,32,900 | 38,17,68,400 | 2,19,68,01,300 |

MEGHALAYA ACT 7 OF 1985

**THE MEGHALAYA (MINISTERS' SALARIES AND ALLOWANCES) (AMENDMENT)
ACT, 1985**

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985] (Published in the
Gazette of Meghalaya, Extraordinary, dated 25th July, 1985) **An**

Act

further to amend the Meghalaya (Ministers' Salaries and Allowances) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and
Commencement.

1. (1) This Act may be called the Meghalaya Ministers' Salaries and Allowances) (Amendment) Act, 1985.

(2) It shall come into force on and from the 1st day of July 1985.

Amendment of Section
2 of Act, 4 of 1972.

2. In the Meghalaya (Ministers' Salaries and Allowances) act, thereafter referred to as the principles Act), in Section 2,-

(i) for the words "rupees one thousand five hundred" occurring in clause (a), the words "rupees two thousand two hundred and fifty" shall be substituted;

(ii) for the words "rupees one thousand two hundred and fifty" occurring in clause (c), the words "rupees two thousand" shall be substituted: and

(iii) for the words "rupees one thousand one hundred and fifty" occurring in clause (d), the words "one thousand nine hundred" shall be substituted.

Amendment of section
4.

3. In the principal Act, in Section 4, for the words commencing with "rupees five hundred per mensem" and ending with the words "and Deputy Minister" the words "rupees one thousand per mensem" shall be substituted.

MEGHALAYA ACT 8 OF 1985

THE LEGISLATIVE ASSEMBLY MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985] (Published in the
Gazette of Meghalaya, Extraordinary, dated 25th July, 1985) **An**

Act

further to amend the legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and
Commencement.

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Act, 1985.

(2) It shall come into force on and from the 1st day of July 1985.

Amendment of Section
2 of Act 2 of 1972.

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972 (hereinafter referred to as the principal Act) in Section 2, for the words "rupees one thousand four hundred" and "rupees one thousand one hundred and fifty" the words "rupees two thousand" and "rupees one thousand nine hundred" respectively shall be substituted.

Amendment of
Section 4.

3. In the principal Act, in Section 4, for the words commencing with "rupees five hundred per mensem" and ending with "the Deputy Speaker" the words, "rupees one thousand per mensem" shall be substituted.

MEGHALAYA ACT 9 OF 1985

**THE MEGHALAYA LEGISLATIVE ASSEMBLY (LEADER OF THE OPPOSITION)
(SALARY AND ALLOWANCES) ACT, 1985**

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985] (Published in the

Gazette of Meghalaya, Extraordinary, dated 25th July, 1985) **An**

Act

to amend the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowance) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and Commencement.

1. (1) This Act may be called the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowance) (Amendment) Act, 1985.

(2) It shall come into force on and from the day of June, 1985.

Amendment of Section 3 of Act 6 of 1983.

2. In the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act, 1983 (hereinafter referred to as the Principal Act), in Section 3, for the words “rupees one thousand two hundred and fifty” the words “rupees two hundred” shall be substituted.

Amendment of Section 5.

3. In the principal Act, in Section 7, between the words “Salary” and “and”, a comma “(,)” and the words “medical allowance” shall be inserted.

MEGHALAYA ACT 10 OF 1985

THE PREVENTION OF DISQUALIFICATION (MEMBERS OF THE LEGISLATIVE ASSEMBLY OF MEGHALAYA) (AMENDMENT) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985] (Published in the

Gazette of Meghalaya, Extraordinary, dated 25th July, 1985) An

Act

further to amend the legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and Commencement.

4. (1) This Act may be called the Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) (Amendment) Act, 1985.

(2) It shall come into force at once.

Amendment of Schedule to Act 3 of 1972.

5. In the Schedule to the Prevention of Disqualification of (Members of the Legislative Assembly of Meghalaya) Act, 1972.

(i) in the existing item 7A,-

(a) between the words "or" and "any" the words "of the State Level Public Grievances Committee or" shall be inserted, and

(b) between the words, "Board" and "constituted", the words "or Committee" shall be inserted;

(ii) after the existing item 14, the following new items shall be added, namely,-

"15. The Office of Chief, Whip, Deputy Chief Whip or Whip of the Ruling or Opportunity Party or Groups.

16. The office of a Chairman or Deputy Chairman of any Board or Committee, or any office, which a member of the Meghalaya Legislative Assembly holding it enjoys the facilities, privileges or status of a Minister or a Minister of State, as the case may be."

MEGHALAYA ACT 11 OF 1985

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985] (Published in the

Gazette of Meghalaya, Extraordinary, dated 25th July, 1985) **An**

Act

further to amend the legislative Assembly of Meghalaya (Members Salaries and Allowances) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and Commencement.

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members Salaries and Allowances) (Amendment) Act, 1985.

(2) It shall come into force on and from the 1st day of July, 1985.

Amendment of Section 3 of Act 8 of 1972.

2. In the Legislative Assembly of Meghalaya (Members Salaries and Allowances) Act, 1972 (hereinafter referred to as the principal Act), Section 3, for the words, "rupees six hundred" the words "rupees" seven hundred and fifty" shall be substituted.

Amendment of Section 4.

3. In principal Act, in Section 4,-

(i) for the words "rupees four hundred and fifty" occurring in clause (a), the words "rupees six hundred" shall be substituted.

(ii) for the words "rupees forty" occurring in clause (b), the words "rupees fifty" shall be substituted.

(iii) the full-stop "(.)" at the end of clause (d), shall be substituted by semi-colon "(:)", and

(iv) after the existing clause (d), the following clause shall be inserted, namely:-

Amendment of
Section 5.

4. In the principal Act, in Section 5, for the words “rupees five” the words “rupees ten” shall be substituted.

Amendment of
Section 6

5. In the principal Act, for the existing Section 6, the following shall be substituted, namely:-

“Medical treatment and
attendance.

6. A member and members and members of his family shall be entitled to such facilities for medical attendance and treatment as may be prescribed by Rules made by the Government.

Explanation:- For the purpose of his Section the expression “the Members of his family” shall mean and include such Members as may be prescribed by Rules.”

Amendment of
Section 6A.

7. In the principal Act, in Section 6A, for the words “two hundred rupees” occurring in subsection (2), the words “three hundred rupees” shall be substituted.

MEGHALAYA ACT 12 OF 1985

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)
(AMENDMENT) ACT, 1985**

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 25th July, 1985)

An

Act

to amend the legislative Assembly of Meghalaya (Members' Pension) Act, 1977.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and
Commencement.

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 1985.

(2) It shall come into force on and from the 1st day of July, 1985.

Amendment of Section
3 of Act 6 of 1977.

2. In the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977 (hereinafter referred to as the principal Act) in Section 3,-

(i) for the words "three hundred rupees" occurring in the sub-section (1), the words "four hundred rupees" shall be substituted; and

(ii) for the words "four hundred rupees" occurring in the second proviso to the said sub-section (1), the words "five hundred rupees" shall be substituted.

Increased pension to
also apply to *Ex-MLA*.

3. The increased pension under Section 2 above shall, with effect from the commencement of this Act, also apply to all persons receiving pension under the provisions of the principal Act before its amendment by this Act.

MEGHALAYA ACT 13 OF 1985

THE MEGHALAYA FINANCE (SALES TAX)(AMENDMENT) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 25th July, 1985)

An

Act

further to amend the Meghalaya Finance (Sales Tax) Act (Assam Act XI of 1956 as adapted and modified by Meghalaya)(hereinafter referred to as the principal Act).

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title, extent and Commencement.

1. (1) This Act may be called the Meghalaya Finance (Sales Tax) (Amendment) Act, 1985.
- (2) It shall have the like extent as the principal.
- (3) It shall come into force at once.

Insertion of new clause (IB) in Section 2 of the principal Act.

2. In Section 2 of the principal Act, after the existing clause (IA), the following new clause shall be inserted, namely:-

“(IB)- “Business” includes-

- (i) any trade, commerce or manufacture or execution of works contract or any adventure of concern in the nature of trade, commerce or manufacture, whether or not such trade, commerce, manufacture, execution of works contract or adventure or concern is carried on with the motive to make gain or profit and whether or not any gain or profit accrues from such trade, commerce, manufacture, execution of works contract or adventure or concern; and
- (ii) any transaction in connection with or incidental or ancillary to such trade, commerce, manufacture, execution of works contract, adventure or concern.

Amendment of clause (9) of Section 2 Of the principal Act.

3. In Section 2 of the principal Act, in Clause (9), for the existing sub-clause (ii), the following shall be substituted, namely:-

“(ii) from the resultant balance an amount arrived by applying the following the following formula-

Rate of tax X resultant balance as mentioned above.

100 plus rate of tax

Explanation: - Where the turnover of a dealer is taxable at different rates, the aforesaid formula shall be applied separately in respect of each part of the turnover, liable to a different rate of tax.”

Amendment of the Schedule to the principal Act.

4. In the Schedule to the principal Act-

(i) for the figure and words “7 paise in the rupee” against items 8, 11 and 15 the figures and words “10 paise in the rupee” shall be substituted against each item respectively;

(ii) for the figures and words “7 paise in the rupees” against items 14,16,29 and 30 , the figures and words “8 paise in the rupee” shall be substituted against each item respectively;

(iii) for the figures and words “10 paise in the rupees” against item 65, the figures and words “50 paise in the rupee” shall be substituted; and

(iv) for the figures and words “25 paise in the rupee” against item 65A, the figures and words “30 paise in the rupee” shall be substituted;

MEGHALAYA ACT 14 OF 1985

THE MEGHALAYA SALES TAX (AMENDMENT) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 25th July, 1985)

An

Act

further to amend the Meghalaya Sales Tax Act (Assam Act XVII of 1947 as adapted and modified by Meghalaya)(hereinafter referred to as the principal Act).

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title, extent and Commencement.

1. (1) This Act may be called the Meghalaya Sales Tax (Amendment) Act, 1985.
- (2) It shall have the like extent as the principal.
- (3) It shall come into force at once.

Insertion of new clause (1B) in Section 2 of the principal Act.

2. In Section 2 of the principal Act, after the existing clause (1A), the following new clause shall be inserted, namely:-

“(1B)-“Business” includes:-

- (i) any trade, commerce or manufacture or execution of works contract or any adventure or concern in the nature of trade, commence, manufacture, whether or not such trade, commence, manufacture, execution of works contract or adventure or concern is carried on with the motive to make gain or profit and whether or not any gain or profit accrues from such trade, commence, manufacture, execution of works contract or adventure or concern; and
- (ii) any transaction in connection with or incidental or ancillary to such trade, commerce, manufacture, execution of works contract, adventure or concern.

Amendment of Section 2 (2) of the principal Act.

3. In Section 2 of the principal Act, the term “contract” in clause (2) shall be substituted by the term “Works Contract”.

Amendment of Section 2 (3) of the principal Act.

4. In Section 2 of the principal Act, for the existing clause (3), the following shall be substituted, namely:-

“(3). “Dealer” means any person who carries on (whether regularly or otherwise) for cash or for commission or for remuneration or for differed payment or for other valuable consideration, within the State of Meghalaya, the business of:-

- (a) transferring property in goods otherwise than in pursuance of any contract; or
- (b) transferring property in goods (Whether as goods or in some other form) involved in the execution of any works contract; or
- (c) delivering goods on hire-purchase or any system of payment in instalment; or
- (d) transferring the right to use goods for any purpose (whether or not for any specified period); or
- (e) supplying by way of or as part of any service or in any manner of goods being food or any other article for human consumption or any drink (whether or not intoxicating); or
- (f) being an association (whether incorporated or not or body of persons, supplying to its members any goods; and “Dealer” includes:-
 - (i) a local authority, a body corporate, a company, any co-operative society or other society, a club, a firm, a Hindu undivided family or other association of persons which carries on such business;
 - (ii) a commission agent, a broker, a factor, a del credere agent, an auctioneer, a mercantile agent by whatever name called who carries on business within the State;
 - (iii) an agent of a non-resident dealer or a local branch of a firm or a company or an association of persons, whether incorporated or not, situated outside the State carrying on such business within the State; and
 - (iv) a department, or undertaking or enterprise of the Government of any State or any Union Territory or of Government of India.”

Amendment of Section
2 (4) of the principal
Act.

5. In Section 2 of the principal Act, for clause (4), the following be substituted, namely:-

“(4), Goods” means all kinds of movable property other than newspapers, actionable claims, stocks, shares or securities and includes livestock’s, all material, article, commodities, involved in the execution of my work contracts.”

Amendment of Section
2 (1) of the principal
Act.

6. In Section 2 of the principal Act, for clause (12), the following shall be substituted, namely:-

“(12)” “Sale” with all the grammatical variations and cognate expressions means any transfer of property in goods, whether or not in pursuance of a contract, by any person for cash or deferred payment or other valuable consideration excluding a mortgage, hypothecation, charge or pledge on the goods but includes.-

- (i) transfer, otherwise than in pursuance of a contract, of property in any goods for cash, deferred payment or other valuable consideration;
- (ii) any transfer of property in goods (whether as good or in some other from) involved in the execution of a works contract;
- (iii) delivery of goods on hire-purchase or any system of payment by instalments;
- (iv) transfer of the right to use any goods for any purpose (whether or not for a specified Period) for cash, deferred payment or other valuable consideration;
- (v) supply by way of or as part of any service or in any manner whatsoever, of goods, bring food or any other article for human consumption or any drink (whether or not intoxication) where such supply or services is for cash, deferred payment or other valuable consideration;

and such transfer, delivery or supply of any goods shall be deemed to be a sale of those goods by the person making the transfer, delivery or supply to a person to whom such transfer, delivery or supply is made but does not include a mortgage, hypothecation, charge or pledge.

Explanation.

- (a) Any transfer of property in goods involved in the supply or distribution of goods by a Society (including a co-operative society), a club, a firm or any other body or association of persons, whether incorporated or not, to its members, whether or not in course of business and whether or not for profit shall be deemed to be a safe for the purpose of this Act.

- (b) Any transfer of property in goods on hire-purchase or other system of payment in instalments shall, notwithstanding that the seller retains the title in the goods, be deemed to be a sale on the date of delivery of the goods in pursuance of the agreement of such hire-purchase or other system of payment in instalment”.

Amendment of Section 2 (13) of the principal Act.

7. In Section 2 of the principal Act, for clause (13), the following shall be substituted, namely:-

“(13), “Sale Price” means the amount of valuable consideration paid or payable to a dealer for the sale or supply of goods, less any sum allowed as cash discount according to ordinarily trade practice, but including any amount charged for anything done by the dealer with or in respect of the goods at the time of or before delivery thereof, other than,-

- (i) the cost of freight or delivery where such cost is separately charged; or
- (ii) the amount representing the cost of labour in the execution of any works contract, where such cost of labour shall be determine on the basis of specifications detailed to that effect in the deed of contract or in the absence of such specifications, on the basis of the dealer’s accounts produced to the Commissioner’s satisfaction or in case the Commissioner is not satisfied with either of the aforesaid, in the manner as may be prescribed.

Explanation.

“Sale Price” shall not include any sum payable as interest, penalty or as compensation or damage for breach of contract.”

Amendment of sub-section (1) of Section 3 of the principal Act.

8. For sub-section (1) of Section 3 of the principal Act the following shall be substituted, namely:-

“Section 3- Liability to tax-

(1) Subject to the provisions of this Act and with effect from the commencement of the Meghalaya Sales Tax (Amendment) Act 1985, every dealer whose gross turnover from sales which have taken place either wholly in Meghalaya or both in and outside Meghalaya during the twelve months immediately preceding the date of such commencement exceeded Rs.20,000 (hereinafter referred to as “the taxable quantum”) shall be liable to pay tax under this Act on Sales which have taken place in Meghalaya on and from the date of such commencement.”

Amendment of
Section 15 of the
principal Act.

9. In Section 15 of the principal Act,-

(i) for the existing proviso below sub-section (1) (b) (ii), the following shall be substituted, namely:-

“Provided that-

(a) the goods which are purchased free of tax and are used by a dealer for purposes other than those specified in his certificate of registration, the price of such goods so utilised shall be included in his net turnover;

(b) in respect of any transfer of property in goods involved in the execution of a works contract, only that portion of the value of the contract that has actually been paid to the dealer during the period, shall be taken into account for determining the turnover for the period.

(c) in respect of a sale on hire purchase or other system of payment in instalments, only such amounts shall be included in the turnover as has already been received by the dealer during the period.”

(ii) from the resultant balance and amount arrived at by ‘applying the following formula:-

| | | |
|-------------|---|--|
| Rate of Tax | X | resultant balance as mentioned above. |
| | | |
| 100 | + | rate of tax |

Explanation:-Where the net turnover of a dealer is taxable at different rates the aforesaid formula shall be applied separately in respect of each part of the turnover liable to a different rate of tax.

Insertion of a proviso to Section 27 of the principal Act.

10. In Section 27 of the principal Act, the following shall be inserted as a proviso to the said section, namely:-

“Provision that for the purpose of this section, the expression ‘agent’ shall include a factor, a broker, a del credere agent or a mercantile agent by whatever name called.”

Amendment of Schedule II to the principal Act.

11. The existing Schedule II to the principal Act shall be substituted by the following, namely:-

“SCHEDULE – II

| Sl No. | Description | Rate of tax |
|---------------|---|---------------------|
| 1. | Declared goods | 4 paise in a rupee. |
| 2 | Readymade Garments and hosiery (cotton, synthetic and otherwise). | 6 paise in a rupee. |
| 3 | Food or any other article for human consumption or any drink (whatever or not intoxicating) served for consumption in any eating house, restaurants, hotels, refreshment room or boarding establishment except food supplied to students in boarding or hostels attached to educational institution or patients in hospitals or dispensaries or supplied in any establishment for the treatment or care of the sick, in firm destitute or mentally unfit. | 7 paise in a rupee. |
| 4 | Other goods (other than goods taxable under the Meghalaya Finance (Sales Tax) Act and the Meghalaya (Sales of Petroleum and Petroleum Products including Motor Spirit and Lubricant) Taxation Act. | 7 paise in a rupee |
| 5 | Transfer of the right to use any goods for any purpose (whether or not for a specified period) for cash, deferred payment or other valuable consideration. | 2 paise in a rupee. |

MEGHALAYA ORDINANCE NO. 1 OF 1985

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT)
ORDINANCE, 1985**

An

Ordinance

further to amend temporarily the Contingency Fund of Meghalaya Act, 1972

WHEREAS, the Legislative of Meghalaya is not in Session;

AND, WHEREAS, the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India the Governor of Meghalaya is pleased to promulgate in the Thirty-fourth year of the Republic of India the following Ordinance namely:-

1. Short title, extent and commencement- (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 1985.

2. Amendment of the proviso to Section 2 of Meghalaya Act 5 of 1972-In the Contingency Fund of Meghalaya Act, 1972, in the proviso to Section 2 as added by the Contingency Fund of Meghalaya (Amendment) Ordinance, 1984 (Ordinance 2 of 1984), for the words, "Two crores and fifty lakhs" shall be substituted.

MEGHALAYA ORDINANCE NO. 2 OF 1985

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT)
ORDINANCE, 1985**

An

Ordinance

further to amend the Contingency Fund of Meghalaya Act, 1972 (Act 5 of 1972)

Whereas, the Legislative of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action for amending the Contingency Fund of Meghalaya Act, 1972;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India the Governor is pleased to promulgate in the Thirty-sixth year of the Republic of India the following Ordinance namely:-

1. Short title, extent and commencement- (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 1985.

2. Amendment of Section 2 of the Meghalaya Act 5 of 1972-In Section 2 of the Contingency Fund of Meghalaya Act, 1972, for the words “a sum of rupees one crore fifty lakhs” the words, “a sum of rupees six crores”, shall be substituted.
